

*(In million tonnes)*

<i>Company</i>	<i>1988-89</i>		<i>1989-90</i>	
	<i>Target</i>	<i>Actual</i>	<i>Target</i>	<i>Actual (Provisional)</i>
BCCL	25.60	25.64	26.99	25.96
CCL	28.00	28.04	28.00	28.61
ECL	8.47	9.89	8.60	7.73
<b>TOTAL</b>	62.07	63.57	63.59	62.30

While all these companies had achieved the target during 1988-89, there was short-fall in BCCL and ECL during 1989-90. This was due to power failures, absenteeism, non-availability of land and other constraints.

#### **Encroachment of Railway Land in Chitrakootdham Karwi and Banda Stations**

6310. SHRI RAM SAJIWAN: Will the Minister of RAILWAYS be pleased to state:

(a) the number of persons who were allotted railway land at Chitrakootdham, Karwi, Atra and Banda railways stations of Central Railway to run private shops or business and when this land was allotted;

(b) whether some shops have been allotted on the pavements of the roads of railway stations which causes inconvenience to the passengers and if so, the reasons therefor;

(c) the time by which railway land will be got vacated by cancelling the allotment of land;

(d) whether at some places shops are being run on railways land illegally and houses

have also been constructed on railways land; and

(e) if so, the effective steps proposed to be taken by Government to check such misuse of railway land?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) Chitrakootdham Karwi - 16 person were licensed railway land on 30.6.83.

Atarra - One person was licensed railway land on 31.3.72  
Banda - Nil.

(b) Plots licensed at Chitrakootdham are in the circulating area of the station and it has been decided to remove them to avoid any inconvenience to passengers.

(c) Licences of plots at Chitrakootdham have been cancelled and eviction proceedings initiated against them.

(d) No, Sir, except those shops whose licences have been cancelled.

(e) Constant vigil is kept by the Railway, with the assistance of Civil Police and RPF, to prevent fresh encroachment on railway

land. Action has also been initiated to evict the shops without valid licences.

[English]

**Expenditure on Mehra Committee**

6311. SHRI SAIFUDDIN CH-  
 OUDHURY: Will the Minister of CIVIL AVIA-  
 TION be pleased to state:

(a) whether Government had appointed a Committee under Chairmanship of Shri J.K. Mehra for examining the various main-  
 tenance aspects of the Indian Airlines.

(b) if so, the details thereof;

(c) the expenditure incurred by the Committee till date;

(d) whether the Committee have sub-  
 mitted its report; and

(e) if so, the findings of the Committee?

THE MINISTER OF ENERGY AND  
 MINISTER OF CIVIL AVIATION (SHRI ARIF  
 MOHAMMAD KHAN): (a) and (b). Yes, Sir.  
 The Committee was requested to examine  
 the induction and training of engineers,  
 the condition of workshops and equipments,  
 awarding of licences and endorsements,  
 maintenance procedures and matters con-  
 nected therewith.

(c) An expenditure of Rs. 9.18 lakhs  
 excluding expenditure on secretarial assis-  
 tance and charges on telephone, transport,  
 and stationery, etc., has been incurred on  
 the Committee.

(d) Yes, Sir.

(e) The Committee has made recom-  
 mendation on the following:

- i) Basic Aviation Engineering Prac-  
 tices
- ii) On-Time Performance
- iii) Maintenance & Airworthiness of IA  
 aircraft.
- iv) Minimum Equipment List
- v) Quality Control and Inspection  
 Organisation
- vi) Ground Support Division
- vii) Material Planning and Stores.
- viii) Airport Facilities
- ix) Manpower Planning and Require-  
 ments
- x) Industrial and Inter-departmental  
 Relations.

**Expenditure on "Image-Making" by Air  
 India**

6312. SHRISANAT KUMAR MANDAL:  
 Will the Minister of CIVIL AVIATION be  
 pleased to state:

(a) the estimated amount already spent  
 till 1989-90 on the Air India's three years  
 image-making exercise and the amount  
 proposed to be spent during 1990-91;

(b) the foreign exchange component of  
 this expenditure; and

(c) how far it has helped the Air India in  
 its commercial operations vis-a-vis its com-  
 petitors?

THE MINISTER OF ENERGY AND  
 MINISTER OF CIVIL AVIATION (SHRI ARIF  
 MOHAMMAD KHAN): (a) to (c). Air India's  
 image improvement campaign does not only